

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 2051**  
ANSWERED ON – 05/08/2026

**DEVELOPMENT ACTION PLAN FOR SCs**

2051. SHRI GOLLA BABURAO

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether it is a fact that Government is earmarking funds for the welfare and development of SCs under Development Action Plan for SCs earlier known as SC Sub Plan;

(b) if so, whether it is also a fact that there is huge difference between BE, RE and Actual amount spent since 2020-21;

(c) whether it is also a fact that not even in a single year since 2020-21 Government/Ministries/Departments have been able to spend even the RE allocation during the above period; and

(d) if so, reasons therefor and what action Ministry has taken against the Ministries/Departments which have failed to spend the money allocated?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) Yes. As per NITI Aayog Guidelines, 2017 for Development Action Plan for Scheduled Castes (DAPSC) earlier known as Scheduled Caste Sub-Plan, 38 Ministries/Departments of Government of India are earmarking funds across various schemes.

(b) to (d) The details of Budget Estimates (BE) and Revised Estimates (RE) of the Ministries / Departments made under DAPSC vis-a-vis Actual Expenditure and progress of the expenditure under the schemes since 2020-21 onwards is given in below **Table:**

(Rs. in crores)

| Year    | DAPSC (erstwhile AWSC/SCSP) of all Ministries/Department |             | Actual Expenditure | %age of utilisation on RE |
|---------|----------------------------------------------------------|-------------|--------------------|---------------------------|
|         | B.E.                                                     | R.E.        |                    |                           |
| 2020-21 | 83,256.62                                                | 82,707.51   | 67,496.57          | 81.61                     |
| 2021-22 | 1,26,259.20                                              | 1,39,956.42 | 1,27,669.68        | 91.22                     |
| 2022-23 | 1,42,342.36                                              | 1,52,604.29 | 1,40,240.86        | 91.90                     |
| 2023-24 | 1,59,126.22                                              | 1,46,861.08 | 1,37,639.07        | 93.83                     |
| 2024-25 | 1,65,492.72                                              | 1,38,362.52 | 1,28,083.41        | 92.57                     |
| 2025-26 | 1,68,475.26                                              | 1,61,201.98 | 1,38,068.03        | 85.65                     |

[This Data taken from e-Utthaan portal and 10A statement as on 31.7.2026]

The funds are earmarked only for the welfare of SCs but due to the general nature of the schemes in some Ministries/Departments, funds are not utilized fully. The Department of Social Justice and Empowerment oversees the utilization of DAPSC funds by the obligated Ministries/Departments under DAPSC through periodical review meetings under the chairpersonship of the Hon'ble Minister and Secretary, SJE and. In the recent past, review meetings under DAPSC were held under the chairpersonship of Sh. B.L. Verma, Hon'ble Minister of State for Social Justice and Empowerment on 29.04.2025 and at the level of Secretary, SJE on 25.08.2025 and 16.04.2026. From time to time through communications, DAPSC obligated Ministries/Departments are asked to expedite expenditure and ensure optimal utilization of funds earmarked under DAPSC. Further, in adherence to the directions issued by the Minister (SJE); all the 38 Ministries / Departments, which are implementing DAPSC, have nominated a nodal officer for financial and physical monitoring of the DAPSC funds in their Ministries/Departments.

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